

# ACT No. XVI OF 1928.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 25th  
September, 1928.)*

**An Act further to amend the Indian Income-tax Act, 1922,  
for a certain purpose.**

**W**HEREAS it is expedient further to amend the Indian  
Income-tax Act, 1922, for the purpose hereinafter  
appearing; It is hereby enacted as follows:—

XI of 1922.

1. This Act may be called the Indian Income-tax (Amend- short title.  
ment) Act, 1928.

XI of 1922.

2. In sub-section (3) of section 5 of the Indian Income-tax Amendment of  
Act, 1922, the words " after consideration of any recommenda- section 5, Act  
tion made by the Local Government in this behalf " shall be XI of 1922.  
omitted.

*Price 1 anna or 1½d.]*

MGIPC—L—IX-101—17-10-28—5,000.